

represent the House. Whatever collectively all of you will say, I will do it.

(Interruptions)

**DR. SUBRAMANIAM SWAMY :** Parliament is not absolutely supreme. That also must be understood.

**MR. SPEAKER :** We made the Constitution.

...(ब्यवधान)...

**श्री राजेश कुमार सिंह (फिरोजाबाद) :** अध्यक्ष महोदय, मेरा आपसे अनुरोध है...

**अध्यक्ष महोदय :** कल तो करवा दिया। फिर कर लेते हैं।

**श्री राजेश कुमार सिंह :** अध्यक्ष जी, मैं आपसे निवेदन कर रहा था कि पंजाब में रेल मार्ग उठाने की चेष्टा हो रही है। अखिल भारतीय सिक्ख छात्र संघ ने कहा है 4 अप्रैल को परीक्षायें नहीं होने दी जायेंगे। गृह मंत्रालय पर चर्चा हो रही है।

**अध्यक्ष महोदय :** तो कहिए।

**श्री राजेश कुमार सिंह :** मेरा आप से अनुरोध है कि पंजाब के बारे में ठोस कदम उठाए जाने चाहिए। (ब्यवधान)

#### PAPERS LAID ON THE TABLE

Detailed Demands for Grants of the Ministry of Law, Justice and Company Affairs for 1984-85

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) :** I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law, Justice and Company Affairs for 1984-85. (Placed in Library. See No. LT - 8022/84).

Notifications under Industries (Development and Regulations) Act, 1951, Review in the Working of and Annual Report of Braithwaite and Co. Ltd. Calcutta for 1982-83 etc. etc.

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATTABHI RAMA RAO) :** I beg to lay on the Table :—

1. A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulations) Act, 1951 :

(i) S.O. 132 (E) published in Gazette of India dated the 28th February, 1984 regarding extension of period of take over of management of Messrs Malabar Spinning and Weaving Mills Limited, Calicut, beyond five years.

(ii) S.O. 133 (E) published in Gazette of India dated the 28th February, 1984 regarding extension of period of take over of management of Messrs Kottayam Textiles Limited, Kottayam, beyond five years.

(iii) S.O. 134 (E) published in Gazette of India dated the 28th February, 1984 regarding extension of period of take over of management of Messrs Prabhuram Mills Limited, Chenganpur, beyond five years. [Placed in Library. See No. LT—8023/84].

2. A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(a) (i) A statement regarding Review by the Government on the working of the Braithwaite and Company Limited, Calcutta, of the year 1982-83.

(ii) Annual Report of the Braithwaite and Company Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—8024/84].

(b) (i) A statement regarding Review by the Government on the working of the Jessop and Company Limited, Calcutta, for the year 1982-83.

(ii) Annual Report of the Jessop and Company Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT—8025/84].

Reviews on the Working of and Annual Reports of National Mineral Development Corporation Ltd., Hyderabad for 1982-83 and Sponge Iron India Ltd, Hyderabad for 1982-83 and two Statements for Delay in Laying the Papers

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 1982-83.

(ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—8026/84].

(b) (i) Review by the Government on the working of the Sponge Iron India Limited, Hyderabad, for the year 1982-83.

(ii) Annual Report of the Sponge Iron India Limited, Hyderabad, for the year 1982-83 along with Audited Accounts and the comments of the

Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—8027/84].

MR. SPEAKER: The Home Ministry's Demands are under discussion. You can raise any point regarding Home Affairs, including law and order. It should be done. Why can't you do it?

श्री अटल बिहारी वाजपेयी (नई दिल्ली): लेकिन हम लोग तो बोल चुके हैं अब जो नई घटनायें हुई हैं, उनको कैसे रखें ?

अध्यक्ष महोदय: वाजपेयी जी, अगर आप चाहते हैं कि दूसरे कामों को बन्द कर दूँ, तो मुझे कोई ऐतराज नहीं है।

श्री राजेश कुमार सिंह: (फिरोजाबाद): आप हमारी बात को सुन लीजिये...

अध्यक्ष महोदय: कोई फायदा नहीं है।

श्री राजेश कुमार सिंह: मिण्डरावाले को क्यों गिरफ्तार नहीं किया जाता है? रोजाना लोग मारे जा रहे हैं। मंत्री जी बार-बार हाउस को एशोर कर देते हैं, लेकिन कोई कार्यवाही नहीं होती है...

SHRI SATYASADHAN CHAKRABORTY: \*\*

MR. SPEAKER: I am not going to get into it. Not allowed. I have not allowed him.

(Interruptions)\*\*

श्री चन्द्रपाल शैलानी (हाथरस): अध्यक्ष जी, मैंने आपको नोटिस दिया है—आंध्र प्रदेश में..... \*\*

MR. SPEAKER: Not allowed. लिखकर दे दीजिये।

श्री चन्द्रपाल शैलानी: मैंने लिख कर दिया है।

\*\*Not recorded.